

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 1254 of 2010

(Arising out of Order-in-Appeal No. 152/2010 dt. 17/03/2010
passed by Commissioner Of Central Excise(Appeals),
Mangalore)

**Mathias Alluminium Systems
Pvt. Ltd.,**
123B, Industrial Area,
Baikampady,
Mangalore – 575 001.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
Trade Centre, Bunts Hostel Road,
Mangalore 575 003.

Respondent(s)

AND

Excise Appeal No. 1256 of 2010

(Arising out of Order-in-Appeal No. 152/2010 dt. 17/03/2010
passed by Commissioner Of Central Excise(Appeals),
Mangalore)

**Mr. Gregory Mathias,
Mathias Alluminium Systems
Pvt. Ltd.,**
123B, Industrial Area,
Baikampady,
Mangalore – 575 001.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**
Trade Centre, Bunts Hostel Road,
Mangalore 575 003.

Respondent(s)

APPEARANCE:

Mr. Akbar Basha, Chartered Accountant for the appellant.
Mr. H. Jayathirtha, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20721-20722 / 2023

Date of Hearing: 18/07/2023

Date of Decision: 18/07/2023

Per : DR. D.M.MISRA

Learned advocate for the appellants submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates have also been issued by the Designated Committee, which have also been produced on record. Learned AR for the Revenue confirms the same. In view of the Discharge Certificates, the present appeals are dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

Raja...